

OA.610/88

Coram : Hon'ble Mr. P.H. Trivedi  
Hon'ble Mr. A.V.Haridasan

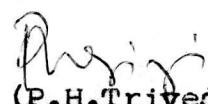
: Vice Chairman  
: Judicial Member

25/1/1990

Mr.J.D.Ajmera, learned advocate for the respondents requests for time. Allowed. The respondent positively to give a reply. The case is adjourned for admission after a week.

  
(A.V.Haridasan)

Judicial Member

  
(P.H.Trivedi)  
Vice Chairman

a.a.bhatt

6 (9)  
O.A./610/88

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

6.2.1990

Mr. J.J. Yajnik and Mr. J.S. Yadav for Mr. J.D. Ajmera, learned advocates for the petitioner and respondents respectively by consent state that the matter be allowed to be withdrawn as admission of this matter in O.A./611/88 has been disposed of, in O.A./610/88, the petitioner may be allowed to withdraw his petition before any orders of admission have been passed. The same observation will apply to the facts of O.A./610/88. The application is disposed of as withdrawn.

*Phewar*  
( P H Trivedi )  
Vice Chairman

\*Mogera

M.A./151/90

(10)

in

O.A./610/88

present: Counsel for the parties

27/6/1990

It is submitted by Shri J.D.Ajmera, learned counsel for the present petitioner, that the appeal has since been disposed of and that the time for compliance with the direction of the Tribunal dated 6.2.1990 in O.A./610/88 be extended till the date the appeal was disposed of. Prayer not opposed by the other side and hence allowed. Copy of the order passed in appeal be filed within 15 days.

This disposes of M.A./151 of 1990.

M. M. Singh

(M.M.Singh)  
Administrative Member

*[Signature]* 27/6/90  
(S.K.Jain)  
Judicial Member

a.a.b.